

**FORM B****PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES**

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date:- 10-01-2022

To

The Interim Resolution Professional / Resolution Professional  
**Subhash Saini, IRP foa Alaska Fabtech Private Limited**  
**S.Saini & Co,**  
**Flat No 1405, Ground Floor, Sector 61,**  
**Chandigarh-160036**

From:-

**Employees' State Insurance Corporation**  
**Plot No. 3A, Sector 19 A**  
**Madhya Marg, Chandigarh**

**Subject:** Submission of proof of claim.

Madam/Sir,

*Employees' State Insurance Corporation*, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of *M/s Alaska Fabtech Private Limited, Derabassi*. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	EMPLOYEES' STATE INSURANCE CORPORATION
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	GST NO. 04PTLA11233F1DC  TAN NO. PTLA11233F
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	PLOT NO 3A, SECTOR 19A, MADHYA MARG, CHANDIGARH
4.	TOTAL AMOUNT OF CLAIM  (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	CONTRIBUTION Rs. 94667/- (08/21,09/21) DAMAGES :_ Rs. 7895/- (8/18 TO 6/2021) INTEREST : Rs. 3655/- (03/21,04/21) <b>TOTAL Rs. 106217/-</b>
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	AS PER ANNEXURE "A" ATTACHED
PARTICULARS		
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	-
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	AS PER ANNEXURE "A" ATTACHED

...CONT..2..

8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	-
9.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENT IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	-
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	ESIC A/c No.2:- 00000010304629768 IFSC CODE NO. SBIN0001443 MICR CODE 160002017
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	AS PER ANNEXURE "A" ATTACHED

Signature of operational creditor or person authorised to act on his behalf  
*[Please enclose the authority if this is being submitted on behalf of an operational creditor]*

Name in BLOCK LETTERS:- **SH SUSHIL SHARMA**

Position with or in relation to creditor:- **SUPERINTENDENT**

Address of person signing:- **Employees' State Insurance Corporation, Plot no 3A, Panchdeep Bhawan, Sector 19-A, Madhya Marg, Chandigarh**

**Ministry of Labour & Employment, Govt. of India**  
 03, सेक्टर-19-03, Sector-19A, Chandigarh

## DECLARATION

I, Sushil Sharma, Superintendent, Regional Office, ESIC, Chandigarh, do solemnly affirm and state as follows:

1. That M/s Alaska Fabtech Private Limited, Village Derabassi, Distt Mohali Corporate debtor was, at the insolvency commencement date, 22.12.2021 being the actually indebted to me in the sum of **Rs. 106217/-** (One Lakh Six thousand two hundred seventeen only) for contribution/Interest/Damages .
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:-
  - a. Copy of C-18 Actual
  - b. Copy of C-19 and CP-2
  - c. D-19
3. The said documents are true, valid and genuine to the best of my Knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever.

Date:10.01.2022

Place: Chandigarh



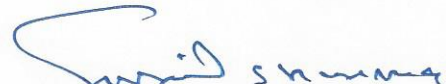
(Signature of the Claimant)

## VERIFICATION

I, Sushil Sharma, Superintendent the claimant here in above, do hereby, verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed there from.

Verified at...10..on this...01..day of.....2022....

सुशील शर्मा/SUSHIL SHARMA  
अधीक्षक (राजस्व शाखा-२)  
Superintendent (Revenue Branch-2)  
क्षेत्रीय कार्यालय/Regional Office  
क.रा.बी.निगम/Ministry of Labour & Employment, Govt. of India  
03, सेक्टर-19-ए, चण्डीगढ़/03, Sector-19A, Chandigarh



(Signature of the Claimant)

सुशील शर्मा/SUSHIL SHARMA  
अधीक्षक (राजस्व शाखा-२)  
Superintendent (Revenue Branch-2)  
क्षेत्रीय कार्यालय/Regional Office  
क.रा.बी.निगम/E.S.I. Corporation  
अम एवं रोजगार मंत्रालय, भारत सरकार  
Ministry of Labour & Employment, Govt. of India  
03, सेक्टर-19-ए, चण्डीगढ़/03, Sector-19A, Chandigarh

ANNEXURE "A"

Detail of amount due in respect of M/s Alaska Fabtech Private Limited, Village Derabassi, Distt Mohali

Code No 12000603640000108

S.No	Type of Claim	From	To	Amount	Letter no vide Which Claimed
1.	Regular Contribution	01.08.2021	30.09.2021	94667	No 12000603640000108/ C-3540 dated 03.01.2022
2.	Damages (D-19)	08/2018 to 10/2020 & 5/2021, 06/2021		7895	No 12000603640000108/ D-1117 dated 03.01.2022
3.	Interest	03/2021, 04/2021		3655/-* upto 25.10.2021	ESIC CP-2 No 12000603640000108 /CP/248330/32 dated 02.12.2021



(Sushil Kumar)  
Supdt.

(Chander Bhushan)  
Assistant Director

7.	DETAILS OF HOW AND WHEN DEBT INCURRED	AS PER ANNEXURE "A" ATTACHED
----	---------------------------------------	------------------------------

...CONT..2..



45/17

क्षेत्रीय/उप क्षेत्रीय/प्रभागीय  
प्रभागीय कार्यालय कर्मचारी राज्य बीमा निगम  
RO-Punjab

Plot No.3, Panchdeep Bhawan, Sector 19-A, Madhya Marg, CHANDIGARH, Actual

पंजीकृत  
पावती  
पत्र  
C18-  
Actual

संख्या : 12000603640000108/132022312/C-3540  
सेवा में,

दिनांक : 03/01/2022

Sh. Suresh Kumar (Dir.)  
#184-B, Veer Colony Bathinda.515001.

सेवा में, ALASKA FABTECH PVT LTD  
kuranwala barwala road distt, mohali140507,

Sh. Ramraj SSO Lalru.,

प्रिय महोदय,

आपको सूचित किया जाता है कि कर्मचारी राज्य बीमा अधिनियम, 1948 (इसके बाद इसे अधिनियम कहा गया है) की धारा 39 के साथ पठित धारा 40 के अधीन, अधिनियम के अधीन व्याप्त किसी कारखाने/स्थापन के प्रधान नियोक्ता द्वारा कर्मचारी राज्य बीमा (केन्द्रीय) नियम, 1950 (यथा संशोधित) के नियम 51 में विनिर्दिष्ट दरों पर, प्रत्येक कर्मचारी के लिए नियोक्ता तथा कर्मचारी, दोनों के अंशदान का भुगतान किया जाना अपेक्षित है। कर्मचारी राज्य बीमा (साधारण) विनियम, 1950 के विनियम 29, 31 तथा 33 के संबंध में अंशदान इस प्रयोजन के लिए निर्धारित कालावधि के अंदर निगम द्वारा प्राधिकृत बैंक में जमा किए जाने अपेक्षित हैं जब तक कि इसके लिए अन्यथा न कहा गया हो।

सखेद सूचित किया जाता है कि आपने अब तक नीचे दी गई अवधि(यों) के लिए कानून के उपबंधों के अनुसार अंशदानों का भुगतान नहीं किया है जो कि क.रा.बी. (साधारण) विनियम, 1950 के विनियम 32 के अधीन फॉर्म 6 रजिस्टर में आपके द्वारा प्रस्तुत किए गए अंशदानों के मासिक विवरण में देखा गया/इस कार्यालय के दिनांक \_\_\_\_\_ के समसंख्यक पत्र द्वारा सूचित किया गया।


SNo.	Defaulting Period	Defaulting Amount
1	Aug2021	47959
2	Sep2021	46708
<b>Total</b>		<b>94667</b>

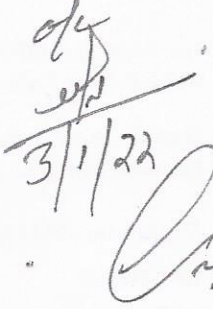
1. कृपया ध्यान दें कि अधिनियम के अधीन देय किसी भी प्रकार का अंशदान अधिनियम की धारा 45ग से 45झ के अधीन वसूल किया जा सकता है।

2. कृपया यह भी संज्ञान में लिया जाए कि कर्मचारी राज्य बीमा (साधारण) विनियम, 1950 के विनियम 31 के साथ पठित विनियम 29 के अनुसार अंशदान के भुगतान करने में विफल रहने पर अंशदानों के भुगतान करने में चूक या विलम्ब के प्रत्येक दिन के लिए अंशदान के बकायों पर अधिनियम की धारा 39(5) के अधीन 12% प्रतिवर्ष की दर से ब्याज देय है। क.रा.बी. अधिनियम की धारा 39

(5) के अधीन देय किसी भी ब्याज की वसूली क.रा.बी. अधिनियम की धारा 45ग से 45झ के अधीन की जाएगी।

3. कृपया ध्यान रखें कि यदि अद्यतन बकाया अंशदान शीघ्र अदा नहीं किए जाते हैं और किसी भी स्थिति में 30 दिन के भीतर भुगतान नहीं किया जाता और इस कार्यालय को सूचित नहीं किया जाता तो इस कार्यालय को अधिनियम की धारा 45ग से 45झ के अधीन वसूली करने के लिए बाध्य होना पड़ेगा।

भवदीय,  
  
(Seema Rawat)  
सहायक निदेशक

  
3/1/22



4661/1  
क्षेत्रीय/उप क्षेत्रीय/प्रभागीय  
कार्यालय कर्मचारी राज्य बीमा निगम  
RO-Punjab

पंजीकृत  
पावती  
पत्र

Plot No.3, Panchdeep Bhawan, Sector 19-A, Madhya Marg, CHANDIGARH, D19

संख्या : 12000603640000108/132022319/D-1117

दिनांक : 03/01/2022

सेवा में,  
वसूली अधिकारी,  
कर्मचारी राज्य बीमा निगम,  
Chandigarh.

विषय : कर्मचारी राज्य बीमा निगम को विलंबित भुगतान करने पर क.रा.बी. वसूली।

अधिनियम की धारा 85ख के अधीन हर्जानों की

महोदय,

मैसर्स ALASKA FABTECH PVT LTD और प्रधान नियोक्ता श्री Shankar Bansal ने Aug-2018, Sep-2018, Oct-2018, Nov-2018, Dec-2018, Jan-2019, Feb-2019, Mar-2019, Apr-2019, May-2019, Jun-2019, Jul-2019, Aug-2019, Sep-2019, Oct-2019, Nov-2019, Dec-2019, Jan-2020, Feb-2020, Mar-2020, Apr-2020, May-2020, Jun-2020, Jul-2020, Aug-2020, Sep-2020, Oct-2020, Nov-2020, Dec-2020, Jan-2021, Feb-2021, Mar-2021, Apr-2021, May-2021, Jun-2021 अंशदान अवधि के लिए देय/अदा अंशदान का विलंब से भुगतान करने के लिए, क.रा.बी. अधिनियम, 1948 यथा-संशोधित की धारा 85ख के साथ पठित विनियम 31ग के अधीन उगाही संबंधी 7895 (केवल सात हजार आठ सौ पंचानबे रुपये)

उक्त अधिनियम की धारा 85ख(2) के अनुसार आपसे निवेदन है कि कारखाना/स्थापन/प्रधान नियोक्ता से 7895 रुपये (केवल सात हजार आठ सौ पंचानबे रुपये) की राशि की वसूली करें और उसे भारतीय स्टेट बैंक की अनुमोदित शाखा में क.रा.बी. निगम के खाता संख्या-1 में जमा करें और इसकी सूचना मुझे भी दें। ऐसा कृपया चालान में नियोक्ता की कूट संख्या जो 12000603640000108 है, का उल्लेख करते हुए किया जाए। यह धनराशि किसी भी सरकारी खजाने में जमा न की जाए।

भवदीय,

(Seema Rawat)  
Asstt. Director

प

नियोक्ता को प्रतिलिपि :  
श्री Suresh Kumar (Dir.)  
#184, Veer Colony Bathinda.515001.

मैसर्स ALASKA FABTECH PVT LTD  
kuranwala barwala road  
distt mohali, 140507,

Sh. Ramraj SSo Lalru.

31/1/22  
31/1/22

7.	DETAILS OF HOW AND WHEN DEBT INCURRED	AS PER ANNEXURE "A" ATTACHED
----	---------------------------------------	------------------------------

...CONT..2..



42/11  
क्षेत्रीय/उप क्षेत्रीय/प्रभागीय  
कार्यालय कर्मचारी राज्य बीमा निगम  
RO-Punjab

पंजीकृत  
पावती  
पत्र

Plot No.3, Panchdeep Bhawan, Sector 19-A, Madhya Marg, CHANDIGARH, C19

संख्या : 12000603640000108/102220211145/C-3307

दिनांक : 26/10/2021

सेवा में,  
वसूली अधिकारी  
कर्मचारी राज्य बीमा निगम  
क्षेत्रीय कार्यालय  
Chandigarh.

विषय : कर्मचारी राज्य बीमा अधिनियम, 1948 (यथा संशोधित) की धारा 45ग से 45झ के अधीन अंशदानों की वसूली हेतु आवेदन।  
kuranwala barwala road distt, mohali,, में स्थित कारखाने/स्थापन के प्रधान नियोक्ता श्री shankar bansal के विरुद्ध 67901 रुपये तथा 12% प्रतिवर्ष ब्याज की दर से क.रा.बी. निगम द्वारा 21/04/2021 रुपये का दावा।

महोदय,

1. मैसर्स ALASKA FABTECH PVT LTD नामक कारखाना/स्थापन कर्मचारी राज्य बीमा अधिनियम (जिसे इसके बाद अधिनियम कहा गया है) के उपबंधों के अधीन योजना के अधीन व्याप्त है।

2. अधिनियम के अध्याय 4, अध्याय 5 तथा 6 के उपबंध \_\_\_\_\_ की सीमाओं के अंदर आने वाले क्षेत्रों में लागू हैं और अधिनियम के अधीन व्याप्त तथा उपर्युक्त क्षेत्रों के अंदर अवस्थित कारखाना/स्थापन को अपने प्रधान नियोक्ता के माध्यम से धारा 40 के अधीन कर्मचारियों के संबंध में कर्मचारी राज्य बीमा (केंद्रीय) नियम, 1950 (यथा-संशोधित) के नियम 51 में विनिर्दिष्ट दरों पर अंशदान देय होने वाले कैलेण्डर माह के अंतिम दिन से 21 दिन के अन्दर कर्मचारी राज्य बीमा (साधारण) विनियम, 1950 के विनियम 31 में यथा-उल्लिखित अंशदान देना अपेक्षित है।

3. उपर्युक्त कारखाना/स्थापन और इसके प्रधान नियोक्ता से Mar-2021, Apr-2021 अवधि के लिए कर्मचारियों से संबंधित अंशदान के रूप में 67901 रुपये की राशि तथा कर्मचारी राज्य बीमा निगम में इस आवेदन की तिथि तक विलंब/चूक के प्रत्येक दिन के लिए 12% प्रतिवर्ष की दर से ब्याज के रूप में 3566 रुपये का भुगतान अपेक्षित था और है। इस प्रकार कुल राशि 71467 रुपये बनती है।

4. उपर्युक्त देय अंशदान की राशि नोटिस के बाद तथा उचित जांच-पड़ताल और निगम के पास उपलब्ध रिकॉर्ड के आधार पर नियत की गई है।

5. उपर्युक्त कारखाना/स्थापन और प्रधान नियोक्ता अनुस्मारकों के बावजूद उपर्युक्त अवधि के अंशदान का भुगतान करने में असफल रहे। आवेदक निवेदन करता है कि कुल राशि 71467 ( केवल इकहत्तर हजार चार सौ सड़सठ रुपये ) रुपये और इस राशि पर 12% वार्षिक ब्याज की दर से परिकल्पित ब्याज राशि, दिनांक 22/10/2021 से वसूली की तिथि तक 22.32 रुपये प्रतिदिन की दर से (यदि भुगतान बैंक द्वारा किया गया हो तो बैंक के वसूली प्रभार सहित) उक्त प्रधान नियोक्ता पर क.रा.बी. निगम का बकाया हो रहा है। यह राशि अधिनियम की धारा 45ग से 45झ के अधीन वसूल की जाए तथा इस आवेदक को सूचित करते हुए क.रा.बी. निधि खाता संख्या 1 में जमा कराएं। यह नियोक्ता की कूट संख्या 12000603640000108 का उल्लेख करते हुए चालान के माध्यम से किया जाए। राशि/बैंक भारतीय स्टेट बैंक खाता संख्या-1 में जमा कराएं जहां क.रा.बी. निधि का खाता संचालित किया जाता है या जहां कोई



बैंक व्यवस्था न हो, वहां संबंधित क्षेत्रीय निदेशक के पास जमा कराएं।

6. यह कारखाना/स्थापन दिनांक 01/09/2011 से अनंतिम रूप से योजना में व्याप्त किया गया है तथा यदि इसके बाद किसी पूर्व तारीख से इसे व्याप्ति योग्य पाया गया तो योजना में व्याप्ति की अनंतिम तिथि से पहले का, पार्टी से देय राशि की वसूली का दावा करने का निगम का अधिकार सुरक्षित रहेगा जिसके लिए राशि का दावा प्रमाण-पत्र कार्यवाहियों में किया गया है।

Sh. Suresh Kumar (Dir.)  
#184-B, Veer Colony Bathinda.515001.

मैसर्स ALASKA FABTECH PVT LTD  
kuranwala barwala road distt, mohali140507,,  
Sh. Ramraj Verma SSO Lalru.

*Seema Rawat*  
भवदीय,  
(Seema Rawat)  
Asstt. Director

*OK*  
*26/7/21*  
*27/10*



OFFICE OF THE RECOVERY OFFICER  
REGIONAL OFFICE (RO - Punjab)

Registered with Acknowledgement due

EMPLOYEES' STATE INSURANCE CORPORATION

Plot No.3, Panchdeep Bhawan, Sector 19-A, Madhya Marg, Chandigarh, - 160019

Ph: 0  
E-mail:

Fax: 0  
Website: www.esic.nic.in

FORM NO. ESI CP 2  
(notice of demand to defaulter)

(Under Sections 45-C to 45-I of the ESI Act, 1948, read with Rule-2 of the II Schedule to the Income Tax Act, 1961, and Income Tax (Certificate Proceedings), 1962)

Ref. No: 12000603640000108 /CP/ 248330

Date: 1/12/21

To:

M/S ALASKA FABTECH PVT LTD

Kuranwala Barwala Road, Distt, Mohali, 140507

Whereas a Certificate No. 1200060364000/000002 dated 26/10/2021 has been forwarded by the Authorised Officer, ESI Corporation, RO - Punjab, for the recovery of an amount of Rs. 71,556 ( Rupees Seventy-One Thousand Five Hundred Fifty-Six Only) details of which are given below.

2. You are hereby directed to pay the above sum within 15 days of receipt of this notice failing which the recovery shall be made in accordance with the provision of Sec. 45(C) to 45(I) of the ESI Act, as amended.

3. In addition to the sums aforesaid you will also be liable for:

(a) Such interest as is payable in accordance with sub-section (5) (a) of Section 39 read with Section 45(C) to 45(I) of the ESI Act.

(b) All costs, charges and expenses incurred in respect of the service of this notice and of warrants and other processes and all other proceedings taken for realising the arrears.

Details of the amount to be recovered & Period involved			Amount
1. contribution	3/2021-4/2021	rs.	67,901
2. interest under sec. 39(5) of esi act.	upto 25/10/2021	rs.	3,655
3. damages under sec 85(b) of esi act.		rs.	0
4. cost		rs.	1,000
5. further interest	@22.32 per day w.e.f. 26/10/2021 till date of payment		
total			rs. 72,556

Given under my hand and seal at Chd. this 30th day of Nov 21

(seal)

copy to  
1. SH. SURESH KUMAR, # 184-B, VEER COLONY, BATHINDA 515001  
2. SSO, LALRU  
3. REV-III, RO, CHD.

(Mahender Singh)  
RECOVERY OFFICER

no amt. 11/12/21